

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 15**  
**(IB)-892(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda

.... Petitioner

v.

Brys International Pvt Ltd.

.... Respondent

**Order U/s. 7 of IBC, 2016 (CIRP)**

**Order delivered on 30.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant Upadhyay, Advs. in CA-2233/2019  
For the SRA : Mr. Mrinal Harsh Vardhan, Mr. Kailash Ram, Mr. Yougander Singh, Advs  
For the NOIDA : Mr. Rachit Mittal, Mr. Parish Mishra, Mr. Adarsh Srivastava, Advs.  
For the RP : Mr. I. P. S. Oberoi, Adv., Mr. Dinesh Sood, RP  
For the Respondent : Mr. Vasu Goyal Adv. Counsel for R3 & R4 in CA - 231/2020

**ORDER**

**IA-3099/2020, CA-231/2020, IA-66/2021, IA-5392/2020, CA-2233/2019, CA-1989/2019, IA-3380/20201, IA-3747/2022, IA-1304/2022, RA137/2023**

When the matter was called for hearing, Ld. Counsel states that the matter is still pending before the Hon'ble Supreme Court and the next date of hearing is showing as 08.05.2024 (tentatively).

At request and by consent, list the matter on **09.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**